

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.126/94.

Wednesday, this the 19th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

MP Sarojini,  
Vattaparampil (Jaya Bhavan),  
Kidangannur PO, Mezhuveli (via),  
Pathanamthitta District. ....Applicant

By Advocate Shri MR Rajendran Nair.

Vs.

1. The Chief Post Master General,  
Kerala Circle, Trivandrum.
2. The Superintendent of Post Offices,  
Mavelikara Division, Mavelikara.
3. The Senior Superintendent of Post Offices,  
Pathanamthitta Division, Pathanamthitta.

....Respondents

By Shri VB Unni Raj, Addl Central Govt Standing Counsel.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant who was working as an Extra Departmental Branch Post Master, Kotta consequent on the dismissal of one Nirmala, was sent out, on Nirmala being reinstated. According to her, both by reason of regular selection and by reason of fortuitous circumstances leading to her ouster, she is entitled to be preferred in the matter of filling up the vacancy at Ullannur Post Office.

2. We find that applicant has made Annexure III representation for the same relief before first respondent. We direct first respondent to take a decision, in accordance with law on Annexure III, within four weeks from today. First respondent will give due consideration to the fact that applicant was regularly selected, and that her

contd.

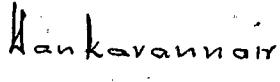
appointment came to an end by reason of the fortuitous event of the original incumbent of the post returning. We make it clear that no appointment shall be made to the vacancy at Ullannur Post Office, until the claims of applicant are considered.

3. Application is disposed of. No costs.

Dated the 19th January, 1994.

  
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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